

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1374

ANSWERED ON:21.03.2012

IRREGULARITIES IN ENTRANCE EXAMINATIONS FOR ENGINEERING COLLEGES

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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of complaints received by the Government to irregularities committed in the entrance examination for the Engineering Colleges during the last three years;
- (b) the details of action taken against persons/colleges found guilty based on the complaints received during the aforesaid period, State-wise;
- (c) the details of the outcome thereof; and
- (d) the reaction of the Government with regard thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a): During the year 2009 and 2010, no complaint had been received regarding irregularities in the entrance examinations for admission to engineering colleges under the purview of the Ministry of Human Resource Development. However, in the year 2011, instances of irregularities were reported from one Centre at Bhatinda in Punjab during the Joint Entrance Examination (JEE) – 2011 and leakage of one set of question paper during the All India Engineering Entrance Examination (AIEEE) – 2011.

(b) to (d): The inquiry conducted in case of JEE revealed, inter-alia, that unfair help and assistance was provided by one of the Invigilators to one candidate in particular during the first session of the examination. The candidate in question has been permanently debarred from appearing in any of the examinations conducted by the JEE, GATE, JMET, CEED, etc., and the concerned College has been black-listed for conducting any such examination in future. The delinquent invigilators have also been permanently debarred from participating any activity under the aegis of any of the IITs. The representatives of IIT – Roorkee, who were detailed for ensuring smooth conduct of the examination at the said Centre, have also been barred for five years.

An Enquiry Committee was constituted in case of AIEEE by the Competent Authority and the final report revealed, inter-alia, that the question paper was leaked from the Printing Press. The Printing Press has been debarred for all future assignments by the Central Board of Secondary Examinations (CBSE) and no payment has been made to the Press. An FIR has also been filed by the CBSE and the matter is presently subjudiced in the High Court of Lucknow.